

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 148/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: M/s. Rabo India Securities Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Tapan Deshpande i/b. Cyril Amarchand Mangaldas Advocates for Petitioner Company.	Advocate	<i>Deshpande</i>

Common Order

CSP 147/230-232/NCLT/MB//MAH/2017

CSP 148/230-232/NCLT/MB//MAH/2017

At request of the Petitioner Counsel, list this matter to 19.4.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)